



1893/20
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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 1888/2020

MUFG BANK LTD

..... Petitioner

versus

ASSISTANT COMMISSIONER OF INCOME
TAX & ORS.

..... Respondents

W.P.(C) 1890/2020

MUFG BANK LTD.

..... Petitioner

versus

ASSISTANT COMMISSIONER OF INCOME
TAX & ORS.

..... Respondents

W.P.(C) 1891/2020

MUFG BANK, LTD.

..... Petitioner

versus

ASSISTANT COMMISSIONER OF
INCOME TAX & ORS.

..... Respondents

✓ W.P.(C) 1893/2020

MUFG BANK LTD.

..... Petitioner

versus

ASSISTANT COMMISSIONER OF INCOME
TAX & ORS.

..... Respondents

Counsel for the petitioner:

Mr. Sparsh Bhargava, Adv.

Counsel for the Respondents:

Mr. Raghvendra K. Singh, Adv. for
Revenue.

Mr. Ravi Prakash, Mr. Farman Ali,
Mr. Sushil Kumar Pandey with Mr.
Rahul Maurya and Mr. Siddharth
Khatana, Adv. for UOI.



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CORAM:
HON'BLE MR. JUSTICE RAJIV SHAKDHER
HON'BLE MR. JUSTICE TALWANT SINGH

ORDER

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03.03.2021

[PHYSICAL COURT HEARING]

CM No.661/2021 in W.P.(C) No.1888/2020

CM No.315/2021 in W.P.(C) No.1890/2020

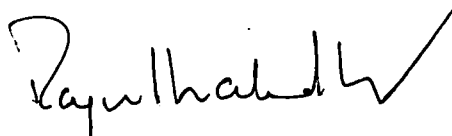
CM No.647/2021 in W.P.(C) No.1891/2020

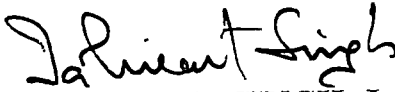
CM No.310/2021 in W.P.(C) No.1893/2020

1. Counsel for the petitioner-assessee says that since compliance has been made in line with the previous order, the captioned cases can be consigned to the record.

1.1 Counsel for the Revenue affirms this position.

2. It is ordered accordingly.


RAJIV SHAKDHER, J


TALWANT SINGH, J

MARCH 3, 2021/pmc

[Click here to check corrigendum, if any](#)

W.P.(C) 1888/2020 & Connt.

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